



The Himachal Pradesh Legislative Assembly Speaker's And Deputy Speaker's
Salaries Act, 1971

Act 4 of 1971

Keyword(s):

Salary, Speaker, Deputy Speaker, House, Maintenance

Amendment appended: 18 of 2015, 17 of 2019

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY
SPEAKER'S AND DEPUTY SPEAKER'S SALARIES ACT, 1971**

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
2. Definitions.
3. Salary etc. of the Speaker.
4. Salary etc. of the Deputy Speaker.
5. Salary of Deputy Speaker from 18-2-70 to 24-1-71.
6. Conveyance Allowance.
7. Advance of loan to the Speaker and the Deputy Speaker.
- 7-A. House Building advance.
8. Free installation of the telephone.
9. Speaker not to practise any profession.
10. Travelling Allowance.
- 10-A. Free transit by railway or by air
11. Speaker and Deputy Speaker not to draw any salary as members of the Assembly.
- 11-A. Salary, allowances and perquisites to be exclusive of income tax.
12. Notification respecting appointment of Speaker etc., to be conclusive evidence thereof.
13. Power to make rules.
14. Repeal and savings.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY
SPEAKER'S AND DEPUTY SPEAKER'S SALARIES ACT, 1971**

(ACT NO. 4 OF 1971)¹

(Received the assent of the Governor on the 22nd April, 1971, and was published in R.H.P. Extra., dated the 18th May, 1971 at p. 328-331).

An Act to provide for the salaries and allowances of the Speaker and the Deputy Speaker of the Legislative Assembly of the Himachal Pradesh.

1. For Statement of Objects and Reasons, see R.H.P.Extra., dated 19th April, 1971, p. 234. The Act replaces H.P. Ordinance No. 12 of 1971, published in R.H.P. Extra., dated 25th Jan. 1971, p. 47-48.

Amended, repealed or otherwise, affected by ,-

- (i) H.P. Act No. 2 of 1975¹, published in R.H.P. Extra., dated the 19th March, 1975, p. 315-317.
- (ii) H.P. Act No. 5 of 1976², published in R.H.P. Extra., dated the 30th March, 1976, p. 889-890.
- (iii) H.P. Act No. 9 of 1977³, published in R.H.P. Extra., dated 1.7.1977, p. 741.
- (iv) H.P. Act No. 9 of 1979⁴, published in R.H.P. Extra., dated 16.5.1979, p. 1749-1751.
- (v) H.P. Ordinance No. 3 of 1979 replaced by H.P. Act No. 25 of 1979⁵, published in R.H.P. Extra., dated 22.11.1979, p. 2519.
- (vi) H.P. Act No. 8 of 1981⁶, published in R.H.P. Extra., dated 6.5.1981, p. 341.
- (vii) H.P. Act No. 16 of 1983⁷, published in R.H.P. Extra., dated 22-9-1983, p.1045-1049.
- (viii) H.P. Act No. 23 of 1984⁸, published in R.H.P. Extra., dated 22-10-1984, p. 1803-1804.
- (ix) H.P. Act No. 3 of 1986⁹, published in R.H.P. Extra., dated 24.1.1986, p.73-74.
- (x) H.P. Act No. 18 of 1986¹⁰, published in R.H.P. Extra., dated 1.9.1986, p.1433-1435.

-
- 1. For Statement of Objects and Reasons, see R.H.P.Extra., dated 19th Feb., 1975, p. 174.
 - 2. For Statement of Objects and Reasons, see R.H.P.Extra., dated 6th March, 1976, p. 798.
 - 3. For Statement of Objects and Reasons, see R.H.P.Extra., dated 12th April, 1977, p. 310.
 - 4. For Statement of Objects and Reasons, see R.H.P.Extra., dated 21st April, 1979, p. 1547.
 - 5. For Statement of Objects and Reasons, see R.H.P.Extra., dated the 3rd November, 1979, p. 2484.
 - 6. For Statement of Objects and Reasons, see R.H.P.Extra., dated the 26th March, 1981, p. 156.
 - 7. For Statement of Objects and Reasons, see R.H.P.Extra., dated 24th August, 1983, p. 830.
 - 8. For Statement of Objects and Reasons, see R.H.P.Extra., dated 12th September, 1984, p. 1593.
 - 9. For Statement of Objects and Reasons, see R.H.P.Extra., dated 20th December, 1985, p. 3043.
 - 10. For Statement of Objects and Reasons, see R.H.P.Extra., dated the 21st August, 1986, p. 1400.

- (xi) H.P. Act No. 8 of 1988¹, published in R.H.P. Extra., dated 21.5.1988, p.861-862.
- (xii) H.P. Act No. 10 of 1989², published in R.H.P. Extra., dated 9.6.1989, p. 1360.
- (xiii) H.P. Act No. 8 of 1994³, published in R.H.P. Extra., dated 16.5.1994, p.1103-1104.
- (xiv) H.P. Act No. 9 of 1996⁴, published in R.H.P. Extra., dated 29.4.1996, p.1933-1934.
- (xv) H.P. Act No. 16 of 1998⁵, published in R.H.P. Extra., dated 24.8.1998, p.3205-3208.
- (xvi) H.P. Act No. 5 of 1999⁶, published in R.H.P. Extra., dated 21.1.1999, p.265-266. w.e.f. 3.12.1993.
- (xvii) H.P. Act No. 8 of 2001⁷, published in R.H.P. Extra., dated 15.5.2001, p. 411-414.
- (xviii) H.P. Act No. 12 of 2002⁸, published in R.H.P. Extra., dated 9.5.2002, p. 331-332.
- (xix) H.P. Act No. 17 of 2003⁹, published in R.H.P. Extra., dated 22.9..2003, p. 1807-1810.
- (xx) H.P. Act No. 10 of 2006¹, assented to by the Governor on the 9th May, 2006, published in R.H.P. Extra., dated 11.5..2006, p. 953-954.

-
1. For Statement of Objects and Reasons, see R.H.P.Extra., dated the 7th April, 1988, p. 493.
 2. Passed in Hindi by the Himachal Pradesh Vidhan Sabha . For Statement of Objects and Reasons, see R.H.P.Extra., dated the 29th April, 1989, p. 1078.
 3. Passed in Hindi by the Himachal Pradesh Vidhan Sabha . For Statement of Objects and Reasons, see R.H.P.Extra., dated the 5th April, 1994, p. 557.
 4. Passed in Hindi by the Himachal Pradesh Vidhan Sabha . For Statement of Objects and Reasons, see R.H.P.Extra., dated the 11th March, 1996, p. 990 & 992.
 5. Passed in Hindi by the Himachal Pradesh Vidhan Sabha . For Statement of Objects and Reasons, see R.H.P.Extra., dated the 30th July, 1998, p. 2850 & 2854.
 6. Passed in Hindi by the Himachal Pradesh Vidhan Sabha . For Statement of Objects and Reasons, see R.H.P.Extra., dated the 9th December, 1998, p. 4219 & 4222.
 7. Passed in Hindi by the Himachal Pradesh Vidhan Sabha . For Statement of Objects and Reasons, see R.H.P.Extra., dated the 12th April, 2001, p.63 & 67.
 8. Passed in Hindi by the Himachal Pradesh Vidhan Sabha . For Statement of Objects and Reasons, see R.H.P.Extra., dated the 28th March, 2002, p.4686 & 4688.
 9. Passed in Hindi by the Himachal Pradesh Vidhan Sabha . For Statement of Objects and Reasons, see R.H.P.Extra., dated the 21st July, 2003, p.953 & 958..

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-second Year of the Republic of India as follows:-

1. Short title and commencement. (1) This Act may be called the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.

(2) It shall be deemed to have come into force with effect from 25th January, 1971 but section 5 shall be deemed to have come into force on the 18th day of February, 1970.

2. Definitions. In this Act, unless the context otherwise requires,-

- (a) "House" includes the staff quarters and other buildings, appurtenant thereto, and the gardens thereof.
- (b) "Maintenance" in relation to a house shall include the payment of local rates and taxes, and charges for electricity and water.

²**[3. Salary etc. of the Speaker.-**³(1) The Speaker shall be entitled to receive a salary at the rate of fifteen thousand rupees per mensem and an allowance for each day during the whole of his term at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 .

(1-A) The Speaker shall be entitled to receive compensatory allowance at the rate of five thousand rupees per mensem.]

(2) The Speaker during the term of his office shall be provided by the State Government, a free furnished house at Shimla, the maintenance charges of which shall be borne by the State Government. The State Government may also allow him to continue in free occupation of the house for a period not exceeding fifteen days from the date of his ceasing to be the Speaker.

⁴[3-A. XXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXX]

⁵**[4. Salary etc. of the Deputy Speaker.**⁶(1) The Deputy Speaker shall be entitled to receive a salary at the rate of eleven thousand rupees per mensem and an allowance for each day during the whole of his term at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha . For Statement of Objects and Reasons, see R.H.P.Extra., dated the 5.4.2006, p.73 & 77..

2. Section 3 subs. vide Act No. 18 of 1976 (Sec.3).

3. Subs. vide Act No. 17 of 2003.

4. Section 3-A ins. vide Act No. 9 of 1977 and deleted vide Act No. 18 of 1986.

5. Section 4 amended vide Act No. 2 of 1975, Act No. 9 of 1977 and subs. vide Act No. 18 of 1986.

6. Subs. vide Act No.17 of 2003.

(1-A) The Deputy Speaker shall be entitled to receive compensatory allowance at the rate of five thousand rupees per mensem.]

(2) The Deputy Speaker during the term of his office shall be provided by the State Government, a free furnished house at Shimla, the maintenance charges of which shall be borne by the State Government or in lieu thereof he shall be paid such allowance not exceeding three hundred rupees per mensem as the State Government may fix. The State Government may also allow him to continue in free occupation of the house for period not exceeding fifteen days from the date of his ceasing to be the Deputy Speaker.

Explanation.- The Deputy Speaker shall not become liable personally for any payment in case the standard rent of the house allotted to him for residence exceeds one hundred and fifty rupees per mensem.

¹[XX]

5. Salary of Deputy Speaker from 18-2-70 to 24-1-71.- There shall be paid to the Deputy Speaker a salary at the rate of seven hundred rupees per mensem from the 18th day of February, 1970 to 24th day of January, 1971 and he shall be entitled to draw the arrears at the rate of two hundred rupees per mensem after deducting the salary of five hundred rupees per mensem already drawn by him under the Salaries and Allowances of Speaker and the Deputy Speaker of the Legislative Assembly (Himachal Pradesh) Act, 1963.

6. Conveyance allowance. (1) The Speaker and the Deputy Speaker shall each be entitled to the use of a car, the expenses on the maintenance and propulsion of which shall be borne by the State Government, or in lieu thereof to a conveyance allowance of ²[five] hundred rupees per mensem :

Provided that the maintenance and propulsion expenses of the State car in use by the Speaker or Deputy Speaker shall not be subject to the limit of ³[five] hundred rupees.

(2) Speaker or Deputy Speaker may opt for the services of a chauffeur on Government expense in lieu of conveyance allowance provided in sub-section (1) if he uses his own motor car.

7. Advance of loan to the Speaker and the Deputy Speaker. There may be paid to the Speaker or the Deputy Speaker by way of repayable advance such sum of money and subject to such conditions as may be determined by rules made in this behalf by the State Government, for the purchase of motor-car, in order that he may be able to discharge conveniently and efficiently the duties of his office.

1. Section 4-A ins. vide Act No. 18 of 1986, subs. vide Act No. 8 of 1988 w.e.f. 1.4.1988 and omitted vide Act No. 17 of 2003.

2. Subs. for the words "three hundred" vide Act No. 9 of 1977

3. Subs. for the words "three hundred" vide *ibid*.

¹**7-A. House Building advance.** ²[There may be paid to the Speaker or the Deputy-Speaker] by way of repayable advance such sum of money, and subject to such conditions, as may be determined by rules made in this behalf, for the construction of a house or for the purchase of a built-up house].

³[*Explanation.*- The expression "construction of a house" for the purpose of this section, shall include addition to, alteration in, renovation of or repairs of a house].

8. Free installation of the telephone. (1) The Speaker and the Deputy Speaker shall each be entitled to have a telephone installed at any place within his constituency or at his permanent place of residence, if such facility is available at such place at normal rates and without incurring any additional cost, as may be specified by him and after the place of installation is so specified, the charges of first installation of, security deposit and annual rent for, such telephone shall be borne by the State Government and all other expenses such as those relating to local and outside calls shall be paid by the Speaker or the Deputy Speaker, as the case may be :

⁴[Provided that the Speaker or Deputy Speaker, as the case may be, who installs a telephone under this sub-section shall be paid a telephone allowance at the rate of seven thousand rupees per mensem.]

⁵[Provided further that the Speaker or the Deputy Speaker, as the case may be, may continue to avail himself of the facility of telephone provided to him for a period not exceeding 15 days from the date of his ceasing to be the Speaker or the Deputy Speaker, as the case may be].

(2) All expense which are payable by the Speaker or the Deputy Speaker in relation to the telephone installed under sub-section (1) shall be paid by the Speaker or the Deputy Speaker, as the case may be, directly in cash and if it is not so done, the same may be adjusted by the State Government against any amount due to the Speaker or the Deputy Speaker, as the case may be, from the State Government.

⁶**9. Speaker not to practise any profession.** The Speaker shall not practise any profession or engage in any trade or receive any money other than compensatory allowance, as defined in the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971, for employment other than his duties as Speaker].

1. Section 7-A ins. vide Act No. 9 of 1979 .

2. Subs. for the words "In case the Speaker or the Deputy Speaker does not avail himself of the facility of motor car advance as provided in section, he may be paid" vide Act No. 16 of 1983 w.e.f. 1.9.1983.

3. Explanation added vide Act No. 23 of 1984.

4. First Proviso subs. vide Act No. 17 of 2003.

5. Proviso added vide Act No. 16 of 1983, w.e.f. 1.9.1983.

6. Section 9 subs. vide Act No. 25 of 1979 w.e.f. 8.5.1979.

10. Travelling Allowance.- The travelling and daily allowances of the Speaker and the Deputy Speaker shall be regulated in accordance with such rules as may be framed or adopted by the State Government from time to time :

Provided that no mileage or travelling allowance shall be chargeable in respect of journey performed in a State car.

¹**[10-A. Free transit by railway or by air. -** (1) The Speaker and the Deputy Speaker during the term of their office shall be entitled to travel by second class air conditioned railway coach, at any time, by any railway in India as per current coaching tariff issued by the Government of India, Ministry of Railways (Railway Board), along with his ²[family] or any person accompanying him to look after and assist him during travel ; and shall be entitled for the reimbursement of actual expenses so incurred on production of tickets of such journey performed:

Provided that the aggregate amount so incurred on such journey, in any financial year, shall not exceed the amount of railway tariff payable for ³[one lac kilometres] journey performed by second class air conditioned railway coach:

Provided further that the Speaker / Deputy Speaker, as the case may be, and his ⁴[family] or any other person accompanying him to look after and assist him may travel by any air conditioned railway coach against this reimbursement:

Provided further that journey may also be performed within India by air by the Speaker or Deputy Speaker, as the case may be, and his ⁵[family] or any person accompanying him to look after and assist him during travel, in that event an amount equivalent to the expenses incurred on such journey shall be reimbursed to the Speaker, or Deputy Speaker, as the case may be, on production of tickets of such journey and the amount so reimbursed shall be adjusted against his entitlement to travel by rail:

Provided further that the aggregate amount payable for the journey performed by railway or by air in a financial year shall not exceed the amount payable for ⁶[one lac] kilometres by second class air conditioned railway coach.

⁷*[Explanation.-* For the purpose of this sub-section, the expression “family” shall mean the spouse their unmarried son(s) and daughter(s) including unmarried adopted son and daughter.]

1. Section 10-A omitted. vide Act No 9 of 1979, again ins. vide Act 9 of 1977, amended vide Act No. 8 of 1981, subs. vide Act No. 16 of 1983 w.e.f. 1.9.1983 again subs. vide Act No. 8 of 2001.

2 . Subs for the word “spouse” vide Act No. 10 of 2006.

3. Subs. for the words “eighty thousand” vide Act No. 10 of 2006.

4. Subs for the word “spouse” vide Act No. 10 of 2006.

5 . Subs for the word “spouse” vide Act No. 10 of 2006.

6. Subs. for the words “eighty thousand” vide Act No. 10 of 2006.

7 . Explanation ins. vide Act No. 10 of 2006.

(2) The Speaker and the Deputy Speaker, as the case may be, shall be entitled for an advance not exceeding rupees ten thousand on his request to undertake such journey and the advance to paid shall be adjusted before the closing of financial year, failing which the entire advance shall be recovered from his salary and allowances in lump-sum.

Explanation.- For determining the aggregate amount under this section, the amount so incurred in same financial year on journey by railway or air under section 7 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 2000, or under sub-section (1) of section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 shall be taken into account.]

11. Speaker and Deputy Speaker not to draw any salary as members of the Assembly.- The Speaker and the Deputy Speaker shall not be entitled to receive any sum out of funds provided by the Assembly by way of salary or allowances in respect of their membership of such Assembly.

¹[**11-A. Salary, allowances and perquisites to be exclusive of income tax.**- The Salary and allowances payable to the Speaker and the Deputy Speaker, and free furnished house and other perquisites admissible to them under this Act, shall be exclusive of income-tax which shall be payable by the State Government.

Explanation.- The amount of income-tax payable by the State, would be first slab of the income assessed for income-tax that is in assessing this amount the other sources of income of the Speaker and Deputy Speaker shall not be taken into consideration].

12. Notification respecting appointment of Speaker etc, to be conclusive evidence thereof.- The date on which any person became or ceased to be a Speaker or Deputy Speaker shall be published in the Official Gazette of the State of Himachal Pradesh and any such notification shall be conclusive evidence of the fact that he became or ceased to be the Speaker or the Deputy Speaker on that date for all the purposes of this Act.

13. Power to make rules. (1) The State Government may, by notification in the Official Gazette of the State of Himachal Pradesh, make rules for carrying out the purposes of this Act.

(2) All rules made under this Act shall be laid before the Legislative Assembly as soon as may be after they are made:

²[Provided that the State Government may, for the purposes of sections 7 and 7-A of this Act, make rules with retrospective effect so as to be effective from any day on or after the 31st day of December, 1993.]

1. Section 11-A ins. vide Act No. 5 of 1976 (Sec. 2).

2. Proviso added vide Act No. 5 of 1999 w.e.f. 31.12.1993.

Act No. 18 of 2015

2015 का विधेयक संख्यांक 12

हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन (संशोधन)
विधेयक, 2015

(विधान सभा द्वारा यथापारित)

हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन (संशोधन)
विधेयक, 2015

खण्डों का क्रम

खण्ड:

1. संक्षिप्त नाम।
2. धारा 10-क का संशोधन।

हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन (संशोधन)
विधेयक, 2015

(विधान सभा द्वारा यथापारित)

हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन अधिनियम, 1971
(1971 का अधिनियम संख्यांक 4) का और संशोधन करने के लिए विधेयक।

भारत गणराज्य के छियासठवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा
निम्नलिखित रूप में यह अधिनियमित हो:—

1. इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश विधान सभा अध्यक्ष संक्षिप्त नाम।
और उपाध्यक्ष वेतन (संशोधन) अधिनियम, 2015 है।

2. हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन अधिनियम, धारा 10—क
1971 की धारा 10—क की उपधारा (1) के स्थान पर निम्नलिखित उपधारा रखी
जाएगी, अर्थात्:— का
संशोधन।

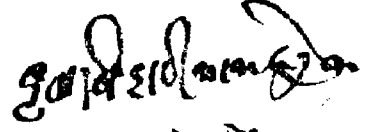
“(1) अध्यक्ष और उपाध्यक्ष अपनी पदावधि के दौरान अपने कुटुम्ब के
साथ या यात्रा के दौरान उसकी देखभाल और सहायता करने
के लिए उसके साथ यात्रा करने वाले किसी व्यक्ति के साथ
किसी भी समय किसी भी श्रेणी में रेलमार्ग द्वारा या वायुमार्ग
द्वारा देश के भीतर या बाहर यात्रा करने का हकदार होगा
और वह प्रत्येक वित्तीय वर्ष में अधिकतम दो लाख रूपए के
अध्यधीन, इस प्रकार उपगत वास्तविक व्यय की प्रतिपूर्ति का
हकदार ऐसी की गई यात्रा की टिकटों को प्रस्तुत करने पर
होगा :

परन्तु वित्तीय वर्ष में रेलमार्ग द्वारा या वायुमार्ग द्वारा की गई यात्रा के लिए संदेय कुल रकम दो लाख रुपये से अधिक नहीं होगी ।

स्पष्टीकरण.—इस उपधारा के प्रयोजन के लिए पद "कुटुम्ब" से पति—पत्नी उनके अविवाहित दत्तक पुत्र और पुत्री सहित अविवाहित पुत्र और पुत्री (पुत्रियां) अभिप्रेत होगा ।"

यह विधेयक विधान सभा द्वारा पारित किया गया है।

मैं, एतद्वारा प्रमाणित करता हूँ कि यह विधेयक भारत के संविधान के अनुच्छेद 199 के अर्थ के अन्तर्गत एक धन विधेयक है।

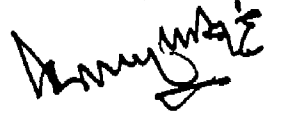


अध्यक्ष
हिमाचल प्रदेश
विधान सभा, शिमला

शिमला-171004.

दिनांक 08-05-2015

मैं इस विधेयक पर अनुमति देता हूँ !



राज्यपाल।
राज्यपाल

हिमाचल प्रदेश

शिमला-171002.

दिनांक : 24-05-2015

AUTHORITATIVE ENGLISH TEXT

BILL NO. 12 OF 2015

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND
DEPUTY SPEAKER'S SALARIES (AMENDMENT) BILL, 2015**

(AS PASSED BY THE LEGISLATIVE ASSEMBLY)

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND
DEPUTY SPEAKER'S SALARIES (AMENDMENT) BILL, 2015**

ARRANGEMENT OF CLAUSES

Clauses:

1. Short title.
2. Amendment of section 10-A.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND
DEPUTY SPEAKER'S SALARIES (AMENDMENT) BILL, 2015**

(AS PASSED BY THE LEGISLATIVE ASSEMBLY)

A

BILL

*further to amend the Himachal Pradesh Legislative Assembly
Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in
the Sixty – sixth Year of the Republic of India as follows:-

1. This Act may be called the Himachal Pradesh Legislative Short title.
Assembly Speaker's and Deputy Speaker's Salaries (Amendment) Act,
2015.

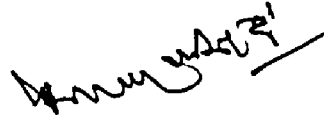
2. In section 10-A of the Himachal Pradesh Legislative Assembly Amendment
of section
10-A.
Speaker's and Deputy Speaker's Salaries Act, 1971, for sub-section (1),
the following sub-section shall be substituted, namely:—

“(1) Speaker and Deputy Speaker during the term of their
office shall be entitled to travel at any time by railway or
by air by any class within or outside the country alongwith
his family or any person accompanying him to look after
and assist him during travel and shall be entitled for the
reimbursement of actual expenses so incurred on
production of tickets of such journey performed, subject
to maximum of two lac rupees in each financial year:

Provided that the aggregate amount payable for the journey performed by railway or by air in a financial year shall not exceed two lac rupees.

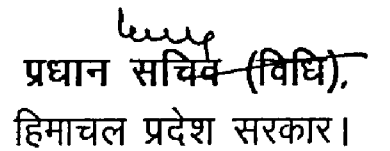
Explanation.—For the purpose of this sub-section, the expression “family” shall mean the spouse their unmarried son(s) and daughter(s) including unmarried adopted son and daughter.”.

मैं, हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन (संशोधन) विधेयक, 2015 (2015 का विधेयक संख्यांक 12) के उपर्युक्त अनुवाद को भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अधीन राजपत्र, हिमाचल प्रदेश में प्रकाशित किए जाने के लिए प्राधिकृत करता हूं।



राज्यपाल,
हिमाचल प्रदेश।
राज्यपाल
हिमाचल प्रदेश

राज्यपाल, हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन (संशोधन) विधेयक, 2015 (2015 का विधेयक संख्यांक 12) के उपर्युक्त अनुवाद को भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अधीन राजपत्र, हिमाचल प्रदेश में प्रकाशित किए जाने के लिए प्राधिकृत कर दिया है।


प्रधान सचिव (विधि),
हिमाचल प्रदेश सरकार।

स्पष्टीकरण.—इस उपधारा के प्रयोजन के लिए पद “कुटुम्ब” से पति-पत्नी, उनके अविवाहित दत्तक पुत्र और पुत्री सहित अविवाहित पुत्र और पुत्री (पुत्रियां) अभिप्रेत होगा/होगी।

(2) यथास्थिति, अध्यक्ष और उपाध्यक्ष के अनुरोध पर, ऐसी यात्रा करने के लिए पच्चीस हजार रुपए से अनधिक अग्रिम का हकदार होगा तथा ऐसा संदत्त अग्रिम वित्तीय वर्ष की समाप्ति से पूर्व समायोजित किया जाएगा, ऐसा न होने पर पूर्ण अग्रिम, उसके वेतन और भत्ते से एकमुश्त राशि में वसूल किया जाएगा।

स्पष्टीकरण.—इस धारा के अधीन कुल रकम का अवधारण करने के लिए मंत्रियों के वेतन और भत्ता (हिमाचल प्रदेश) अधिनियम, 2000 (2000 का 11) की धारा 7 या हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेंशन) अधिनियम, 1971 (1971 का 8) की धारा 6 के अधीन, उसी वित्तीय वर्ष में रेलमार्ग द्वारा या वायुमार्ग द्वारा या टैक्सी द्वारा की गई यात्रा में इस प्रकार उपगत की गई रकम को हिसाब में लिया जाएगा।”।

AUTHORITATIVE ENGLISH TEXT

Act No. 17 of 2019

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND
DEPUTY SPEAKER'S SALARIES (AMENDMENT) ACT, 2019**

(AS ASSENTED TO BY THE GOVERNOR ON 29TH OCTOBER, 2019)

AN

ACT

further to amend the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventieth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries (Amendment) Act, 2019.

2. Substitution of Section 10-A.—For Section 10-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971, the following shall be substituted, namely:—

“10-A. Free transit by railway or by air or by taxi.—(1) The Speaker and the Deputy Speaker during the term of their office shall be entitled to travel at any time by railway or by air by any class within or outside the Country or by taxi outside the State and within the Country alongwith his family or any person accompanying him to look after and assist him during travel and shall be entitled for the reimbursement of actual expenses so incurred on production of tickets or bills of such journey performed, subject to a maximum amount of four lac rupees in each financial year :

Provided that the expenses on journey by taxi shall not be more than ten percent of the maximum amount of four lac rupees :

Provided further that the aggregate amount payable for the journey performed by railway or by air or by taxi in a financial year shall not exceed four lac rupees.

Explanation.—For the purpose of this sub-section, the expression “family” shall mean the spouse, their unmarried son(s) and daughter(s) including unmarried adopted son and daughter.

(2) The Speaker and Deputy Speaker, as the case may be, shall be entitled for an advance not exceeding rupees twenty five thousand on his request to undertake such journey and the advance so paid shall be adjusted before the closing of financial year, failing which the entire advance shall be recovered from his salary and allowances in lump-sum.

Explanation.—For determining the aggregate amount under this section, the amount so incurred in the same financial year on journey by railway or by air or by taxi under section 7 of the Salaries and Allowance of Ministers (Himachal Pradesh) Act, 2000 (11 of 2000) or under section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971) shall be taken into account."

हिमाचल प्रदेश तेरहवीं विधान सभा

अधिसूचना

शिमला—171004, 4 नवम्बर, 2019

सं०वि०स०—विधायक—शपथ / 1-2 / 2018.—भारतीय संविधान के अनुच्छेद 188 के अनुसरण में हिमाचल प्रदेश विधान सभा के लिए 18—धर्मशाला व 55—पच्छाद (अ०जा०) निर्वाचन क्षेत्रों से उप—चुनाव में निर्वाचित सदस्य श्री विशाल नैहरिया व श्रीमती रीना कश्यप ने राज्यपाल महोदय द्वारा इस प्रयोजन हेतु जारी आदेश संख्या वि०स०—विधायन—आदेश / 1-50 / 83-1 दिनांक 25 अक्टूबर, 2019 द्वारा नियुक्त, डॉ० राजीव बिन्दल, अध्यक्ष, हिमाचल प्रदेश विधान सभा के समक्ष दिनांक 4 नवम्बर, 2019 को (पूर्वाह्न) शपथ ग्रहण की है।

यशपाल शर्मा,
सचिव,
हि० प्र० विधान सभा।

HIMACHAL PRADESH THIRTEENTH VIDHAN SABHA

NOTIFICATION

Shimla-171004, the 4th November, 2019

No. V.S.-Legn.-Oath/1-2/2018.—In pursuance of Article 188 of the Constitution of India, Sh. Vishal Nehria and Smt. Reena Kashyap elected Members of the Himachal Pradesh Legislative Assembly in Bye-election from 18-Dharamshala and 55-Pachhad (S.C.), before taking his seat, made and subscribed oath on the 4th November, 2019 before the Speaker, Dr. Rajeev Bindal,